

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, SOUTH ZONAL BENCH
CHENNAI**

Appeal No.E/716/2007

[Arising out of Order-in-Appeal No.56/2007 (M-III) dt. 29.6.2007
passed by the Commissioner of Central Excise (Appeals), Chennai]

Iris Manufacturing Limited

Appellant

Versus

Commissioner of Central Excise & ST,
Chennai-III

Respondent

Appearance:

None

For the Appellant

Shri L. Paneerselvam, AC (AR)
For the Respondent

CORAM:

Hon'ble Shri D.N. Panda, Judicial Member

Hon'ble Shri Madhu Mohan Damodhar, Technical Member

Date of hearing / decision :02.01.2017

FINAL ORDER No. 40013/2017

Per D.N.PANDA

None present for the appellant.

2. Adjudication order reveals that there was duty demand of Rs.6,520/- and Rs.63,642/-.

3. Finding the negligible demand as above, appeal is unproductive in view of the pendency of huge demand cases running into crores of rupees. Appeal is dismissed on pecuniary jurisdiction.

(Dietated and pronounced in open court)

(MADHU MOHAN DAMODHAR)
TECHNICAL MEMBER

(D.N.PANDA)
JUDICIAL MEMBER

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